

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP No. 03(ND)/2017

IN THE MATTER OF:

HealthFore Technologies Ltd. and
Oscar Investments Ltd.

.....Petitioner

SECTION: Under Section 230-232 of the Companies Act

Order delivered on 07.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

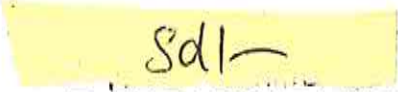
R. VARADHARAJAN
Hon'ble Member (Judicial)

For the Applicant / Petitioner :	Mr. Mahesh Agarwal, Mr. Rajeev Kumar, Advs.
For the Respondent :	
For the ROC :	Mr. Manish Raj, Company Prosecutor
For the OL, Delhi :	Mr. Amish Tandon, Mr. Ajeyo Sharma, Advs.

Order

On account of order passed by Hon'ble the Supreme Court on 11.08.2017 in Special Leave to Appeal (C) No. (S) 20417/2017, the hearing of the present case is deferred to 15th March, 2018 as requested by the learned Counsel for the petitioner.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


R. VARADHARAJAN
Member (Judicial)

07.12.2017
V.Sethi